

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 5484
(TO BE ANSWERED ON 28.03.2018)

MONITORING THE PROGRESS OF ANTI-CORRUPTION MEASURES

†5484. **SHRI MANSUKHBHAI DHANJIBHAI VASAVA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Department of Personnel and Training monitors the progress of measures being undertaken to curb corruption through the annual action plans prepared in this regard;
- (b) if so, whether the Government has detected cases of corruption where proper action has not been taken through such monitoring of cases;
- (c) if so, the details of such cases during the last three years; and
- (d) the action taken by the Government thereon and the outcome thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): The Central Government is fully alive and committed to implement its policy of “Zero Tolerance against Corruption” and has taken several measures to combat corruption and improve the functioning of the Government.

As a part of this policy, a Probity Portal has been launched in Department of Personnel and Training (DoPT) through which following probity related issues are monitored at DoPT and Cabinet Secretariat level:

- i. Pending Sanction for Prosecution
- ii. Pending disciplinary proceeding cases
- iii. Implementation of Rotational Transfer Policy
- iv. Review under Fundamental Rule (FR) 56 (j) and other relevant rules for premature retirement.

Directions have been issued from time to time to concerned Ministries/Departments for strict adherence to applicable rules and time schedules.
